

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-287-2020
&
LD-VC-OCW-181-2020

Dr.Beena K. Vernekar ... Petitioner
Versus
State of Goa and Ors. ... Respondents

Mr. S.S. Kantak, Senior Advocate with Mr. Abhijit Gosavi,
Advocate for the Petitioner.

Mr. D.J. Pangam, Advocate General with Ms. Ankita Kamat,
Additional Government Advocate for the respondents.

**Coram:- DIPANKAR DATTA,CJ &
M. S. SONAK, J**

Date:- 21st December, 2020

P.C.:

Mr. D.J. Pangam, learned Advocate General appears for the respondents and submits that although the petitioner has been clinically examined, the medical report on the status of her health condition is yet not ready. He assures this Court that the same would be made ready and placed immediately after reopening.

2. Mr. S. S. Kantak, learned Senior Advocate for the petitioner however complains that the purpose of listing of this Writ Petition prior to Christmas was to ascertain the health condition of the petitioner. He does not seriously oppose the prayer of Mr. Pangam, learned Advocate General for the Writ Petition to be taken

up after vacation but submits that the petitioner has been without salary since October,2020 and finding it difficult to survive having regard to the liabilities she has on account of the loans obtained by her.

3. The issues emerging from this Writ Petition can be decided after vacation once the medical report is placed before this Court.

4. However, keeping in mind the festive season as well as the financial difficulties which the petitioner has been suffering from, we request the respondents to release in favour of the petitioner a month's salary by Friday next. Such release shall be entirely without prejudice to the rights and contentions of the respondents in this Writ Petition and purely on humanitarian grounds. Needless to observe that the release or acceptance of such salary shall abide by the result of this Writ Petition.

5. List this Writ Petition once again on 06/01/2021.

M. S. SONAK, J

CHIEF JUSTICE

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